

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

**Petition No. 127/TT/2014
(On Remand)**

Subject : Petition for determination of the transmission tariff from the COD to 31.3.2019 for “LILO of both circuits of Tuticorin JV-Madurai 400 kV DIC (Quad) line at Tuticorin Pooling Station along with new 765 kV Pooling Station at Tuticorin (initially charged at 400 kV) including 1 x 80 MVAR, 400 kV Bus Reactor under Transmission System associated with Common System Associated with Coastal Energen Private Limited & Ind-Bharat Power (Madras) Limited LTOA Generation Projects in Tuticorin Area - PART-A” in the Southern Region.

Petitioner : Powergrid Corporation of India Limited (PGCIL)

Respondents : Tamil Nadu Power Distribution Corporation Limited (Erstwhile TANGEDCO now TNPDCCL) & 16 Others

Date of Hearing : **9.9.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Swapna Seshadri, Advocate, PGCIL
Ms. Namrata Saraogi, Advocate, PGCIL
Ms. Rupinder Kaur, Advocate, PGCIL
Ms. Kaushiki, Advocate, PGCIL
Shri Mr. Matrugupta Mishra, Advocate, MPGL
Shri Nipun Dave, Advocate, MPGL
Ms. Vanshika Saraf, Advocate, MPGL
Shri S. Vallinayagam, Advocate, TNPDCCL
Ms. Durga Vallinayagam, Advocate, TNPDCCL
Ms. Bhavya Arora, Advocate, TNPDCCL

Record of Proceedings

The matter was heard through a virtual hearing.

2. Learned counsels for the Petitioner and the Respondent, TNPDCCL, submitted that the Hon'ble Supreme Court, vide order dated 12.8.2026 in Civil Appeal(s) No. 14780-14781/2025 (along with the IAs), has ordered as under:



“1. The Central Electricity Regulatory Commission shall not proceed further till we decide the main appeal pending before us.....”

3. Learned counsels further submitted that the main Civil Appeal(s) and IA's have been scheduled to be heard by the Hon'ble Supreme Court on 16.9.2026.

4. After hearing the parties and in view of the Hon'ble Supreme Court's order dated 12.8.2026, the Commission adjourned the matter and directed that the matter be listed for hearing after mentioning by the parties.

By order of the Commission

**sd/-
(T. D. Pant)
Joint Chief (Law)**

